

also considering bringing forward Central Legislations for the welfare of Construction Workers and Agricultural Workers who constitute the largest segment of the unorganised labour force in the country. Efforts have also been made to organise the Rural Workers of the various States of the country so that the benefits of various legislatives and welfare measures reach them. One of such step was to launch a Centrally sponsored scheme to organise the Rural Workers. It was introduced in the VIth Plan to educate rural workers regarding their rights and duties, motivate them for organising themselves in the shape of trade unions and to educate rural workers about Co-operatives, plans and programmes of the Government etc., to give them knowledge about labour laws, to assist workers education scheme etc. With the end of Seventh Plan the Scheme was dovetailed in the Scheme for the beneficiaries of Anti-Poverty Programme of the Ministry of Rural Development.

Agricultural Labourers in the Country

7408. SHRI BHAGABAN MA-JHI : Will the Minister of LABOUR be pleased to state :

(a) the State-wise number of agricultural labourers in the country;

(b) whether Government have taken steps to ensure the minimum wages to those labourers;

(c) if so, the rate at which wages are being paid to the Agricultural

workers in different States; and (d) the

details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):

(a) A table indicating state-wise agricultural labourers in the country is enclosed as statement (See below).

(b) to (d) According to the provisions of the Minimum Wages Act, 1948, both Central and State Governments are the appropriate Governments for fixation/revision of minimum wages for scheduled employments under their respective jurisdiction. In so far as the agricultural sector is concerned, the Central Government is the appropriate Government for fixation/revision of minimum wages to a limited extent, only in respect of agricultural farms under different central Ministries. The State Governments are the appropriate Governments for fixation/revision of minimum wages for most of the agricultural workers, other than those covered under the Central Sphere. A statement-II indicating available information on minimum rates of wages as fixed by various State Governments/Union Territory Administrations for the lowest paid unskilled category of Agricultural workers is enclosed (See below). The appropriate Governments have constituted Enforcement Machinery which conducts regular inspections for ensuring payment of minimum wages.

Statement-I

S. No.	Name of the States/Union Territories	No. of Agricultural Workers (in thousands)
1	2	3
1	Andhra Pradesh	11625
2	Assam	845
3	Bihar	9513

1	2	3
4	Goa	35
5	Gujarat	3231
6	Haryana	897
7	Himachal Pradesh	59
8	Arunachal Pradesh	20
9	Jammu & Kashmir
10	Karnataka	5000
11	Kerala	2120
12	Madhya Pradesh	5863
13	Maharashtra	8313
14	Manipur	47
15	Meghalaya	89
16	Mizoram	10
17	Nagaland	7
18	Orissa	2977
19	Punjab	1453
20	Rajasthan	1392
21	Sikkim	13
22	Tamil Nadu	7899
23	Tripura	188
24	Uttar Pradesh	7833
25	West Bengal	5055
26	Andaman & Nicobar	5
27	Chandigarh	2
28	Dadra & Nagar Haveli	6
29	Daman & Diu	1
30	Delhi	25
31	Lakshadweep
32	Pondicherry	77

Source : Annual Report for the year 1993-94—Ministry of Labour.

Statement-II

Sl. No.	States/UTs	Minimum Wages for Agricultural Workers
1	Andhra Pradesh	Rs. 16.80 to Rs. 23.00 per day (According to Zones)
2	Arunachal Pradesh	Rs. 18.00 to Rs. 21.00 per day (according to Areas)
3	Assam	Rs. 1134.00 p.m. or Rs. 984.00 p.m. plus food, shelter, and clothing.
4	Bihar	Rs. 21.00 per day.
5	Goa	Rs. 27.50 per day.
6	Gujarat	Rs. 15.00 per day.
7	Haryana	Rs. 36.77 with Meals or Rs. 40.77 without Meals.
8	Himachal Pradesh	Rs. 22.00 per day.
9	Jammu & Kashmir	Rs. 15.00 per day.
10	Karnataka	Rs. 12.00 to Rs. 17.65 per day.
11	Kerala	Rs. 30.00 to Rs. 40.20 per day.
12	Madhya Pradesh	Rs. 26.17 per day.
13	Maharashtra	Rs. 12.00 to Rs. 20.00 per day (According to Zones)
14	Manipur	Rs. 26.70 per day for Hill areas Rs. 23.70 per day for other than Hill areas.
15	Meghalaya	Rs. 35.00 per day.
16	Mizoram	Rs. 28.00 per day.
17	Nagaland	Rs. 25.00 per day.
18	Orissa	Rs. 25.00 per day.
19	Punjab	Rs. 40.12 without meals or Rs. 36.12 with meals per day.
20	Rajasthan	Rs. 22.00 per day.
21	Sikkim	The Minimum Wages Act, 1948 is yet to be extended.
22	Tamil Nadu	Rs. 20.00 per day.
23	Tripura	Rs. 23.65 per day.
24	Uttar Pradesh	Rs. 23.00 per day to Rs. 25.00 per day.
25	West Bengal	Rs. 32.72 per day. Rs. 29.52 per day plus two principle meals.
26	Andaman & Nicobar Islands	Rs. 27.00 per day (Andaman) Rs. 28.00 per day (Nicobar)
27	Chandigarh	Rs. 36.23 per day with Meal or Rs. 40.23 per day without Meal.
28	Dadar & Nagar Haveli	Rs. 20.00 per day.

Sl. No.	States/UTs	Minimum Wages for Agricultural Workers
29	Delhi	Rs. 53.15 per day.
30	Daman & Diu	Rs. 22.00 per day.
31	Lakshadweep	Rs. 39.00 per day.
32	<i>Pondicherry</i>	
	(i) Pondicherry Region	Rs. 14.00 per day.
	(ii) Mahe Region	Rs. 12.00 per day for light work Rs. 15.00 per day for hard work
	(iii) Uanam Region	Rs. 11.00 per day.
	(iv) Karaikal	Rs. 14.00 per day or 7 litre paddy plus Rs. 4.90 per day.

Handloom Weavers in the Country

7409 SHRI BHAGABAN MAJHI: Will the Minister of LA- / BOUR be pleased to state:

- the State-wise number of handloom weavers in the country;
- the various welfare measures adopted during the last three years for these handloom weavers;
- the amount sanctioned under various schemes for the welfare of

handloom weavers during these years; and

- the State-wise details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) to (d) State-wise number of hand-loom weavers in the country and the amount sanctioned under various schemes for the Welfare of handloom weavers during the last three years is as under:—

(Rs. in lakhs)

S. No.	State	Number of handloom weavers (as per 1987-88 census of handlooms in India.)	Amount sanctioned during the last three years (1991-92, 1992-93 and 1993-94)			
			Schemes			
1	2	3	Workshed-cum-Housing Scheme	Thrift Bund Scheme	Health Package Scheme	Group Insurance Scheme
1	Andhra Pradesh	219122	241.785	85,57,790	50.00	27.60
2	Arunachal Pradesh	545
3	Assam	334252	94.67	3.71	95.725	..
4	Bihar	76354	89.00	18.00	59.17	..
5	Gujarat	23007